

Status Report in Original Application No. 385/2021 titled as Parkash Yadav Versus State of Haryana In Hon'ble National Green Tribunal, Principal Bench, New Delhi.

1. BACKGROUND

Hon'ble NGT vide order dated 20.01.2022 In Original Application No. 385/2021 titled as Prakash Yadav Versus State of Haryana passed following direction:-

1. Issue raised in this application is against Inadequacy of remedial action against unscientific dumping of fly ash and other waste in village Malpur near bus stand, Dharuhera Industrial Area, District Rewari, Haryana at Delhi-Jaipur, NH-48. The applicant has annexed the photographs and media report on the subject.
2. Having regard to the above, we direct a joint Committee of State PCB, Haryana State Industrial Development Corporation and District Magistrate, Rewari to look into the matter and take remedial action following due process of law. The State PCB will be nodal agency for coordination and compliance.

2. DETAIL OF INSPECTION

I. In compliance of the Hon'ble NGT order dated 20.01.2022, Joint Committee consisting of below mentioned officers from District administration, Rewari, HSIIDC and State Pollution Control Board inspected the site on 30.10.2023 (Attendance sheet and site Photographs attached as **Annexure R/1**):-

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|----------------------------------|-------------------------------------|
| 1. Sh. Jai Parkash | The then City Magistrate,
Rewari |
| 2. Sh. Parshotam Kumar, Manager | HSIIDC, Dharuhera |
| 3. Smt. Anju Rani, Scientist 'B' | HSPCB, Rewari |

3. Observations of the Joint Committee

During inspection, following observations were made by the Joint Committee:-

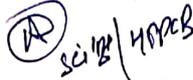
1. The site mentioned by applicant in OA is private land and belongs to Sh. Devender S/o Sh. Jai Singh, Sh. Surender S/o Sh. Jai Singh, Sh. Harjeet S/o Sh. Jaswant Singh, Sh. Manmohan S/o Sh. Dungar Singh, Sh. Jai Parkash S/o Sh. Jaswant Singh Vill. Malpura, Dharuhera as informed by Sh. Devender S/o Sh. Jai Singh and land is adjacent to National Highway-48.

- 7**
2. At the site, the owner of land is engaged in commercial work of trading of goods & animal rearing and no fly-ash was observed at site.
 3. Further, this land is abutting the service road of National Highway Authority of India (NHAI) and NHAI is maintaining the service road properly. Hence, no remedial action is required.

In view of above, status report is being submitted for kind consideration of this Hon'ble Tribunal, please.



**Sh. Parshotam Kumar,
Manager, HSIIDC**



**Dr. Anju Rani, Scientist, 'B'
HSPCB, Rewari**



**Sh. Jai Parkash
CTM, Rewari**





